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<b>FORM A</b> <b>PUBLIC ANNOUNCEMENT</b> <small>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</small>	
<b>FOR THE ATTENTION OF THE CREDITORS OF</b> <b>M. P. ENTERPRISES &amp; ASSOCIATES LIMITED</b>	
RELEVANT PARTICULARS	
1. Name of corporate debtor	M. P. ENTERPRISES & ASSOCIATES LIMITED
2. Date of incorporation of corporate debtor	28-10-1998
3. Authority under which corporate debtor is incorporated / registered	RoC-Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34999PN1998PLC012981
5. Address of the registered office and principal office (if any) of corporate debtor	SECOND FLOOR, CHIRANJEEV APARTMENTS, KARVE ROAD PUNE MAHARASHTRA 411038
6. Insolvency commencement date in respect of corporate debtor	20/04/2023 (NCLT order received on 02/05/2023)
7. Estimated date of closure of insolvency resolution process	October 17, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rajeev Mannadiar IBBI/PA-001/IP-P00212 /2017-18/10412 AFA Validity-15/12/2023
9. Address and e-mail of the interim resolution professional, as registered with the Board	401, Darshan CHS Ltd., Raghunath Dadaji Street, Fort, Mumbai 400001 rajeev@integroip.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	401, Darshan CHS Ltd., Raghunath Dadaji Street, Fort, Mumbai 400001 <b>Email. mpent.cirp@gmail.com</b>
11. Last date for submission of claims	May 16, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) <b>NIL</b>
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not Applicable .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M. P. ENTERPRISES & ASSOCIATES LIMITED on 20/04/2023. (Order made available on the website of NCLT on 02-05-2023)

The creditors of M. P. ENTERPRISES & ASSOCIATES LIMITED. are hereby called upon to submit their claims with proof on or before May 16, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable.

**Submission of false or misleading proofs of claim shall attract penalties.**

Rajeev Mannadiar  
Interim Resolution Professional in the matter of  
M. P. ENTERPRISES & ASSOCIATES LIMITED.  
IBBI/PA-001/IP-P00212/2017-2018/10412  
AFA Validity-15/12/2023

02/05/2023  
Mumbai